

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 5086
TO BE ANSWERED ON 03.04.2023**

**POLICY ON MIGRANT WORKERS DURING COVID-19 IN UTTAR
PRADESH**

**†5086. SHRIMATI KESHARI DEVI PATEL:
DR. SANGHMITRA MAURYA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of people benefited by the Pradhan Mantri Garib Kalyan Yojana (PMGKY) launched in March, 2020 for the migrant workers during COVID-19 pandemic;**
- (b) the details of the fund spent on the said scheme, State/UT-wise particularly in Uttar Pradesh;**
- (c) whether the Government has conducted any survey on the problems being faced by the migrant workers, if so, the details of the work-places where the said workers are facing the problems;**
- (d) whether the Government proposes to formulate any substantial policy on migrant workers in future, if so, the details thereof; and**
- (e) the details of the measures taken to rescue and protect the said workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): The Garib Kalyan Rojgar Abhiyaan (GKRA) was launched in 116 selected districts across 6 States namely Bihar, Jharkhand, Madhya Pradesh, Odisha, Rajasthan and Uttar Pradesh, on 20th June 2020, for a period of 125 days, with resource envelop of Rs. 50,000 crore to boost employment and livelihood opportunities for migrant workers returning to villages and similarly affected citizens in rural area. The GKRA ended on 22nd October, 2020. A total of 50.78 crore person-days employment were provided with a total expenditure of Rs. 39,293 crore during the Abhiyaan.

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The State-wise details of expenditure incurred under the Garib Kalyan Rojgar Abhiyan are given as below :

Sl.No.	State	Expenditure (Rs. in crore)
1	BIHAR	10,992
2	JHARKHAND	1,396
3	MADHYA PRADESH	6,819
4	ODISHA	2,042
5	RAJASTHAN	8,715
6	UTTAR PRADESH	9,330
	Total	39,293

In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, protection from abuse and exploitation, and social security to all category of organized and unorganized workers including migrant workers.
